

FIR No.547/2021
U/s 356/379/34 IPC
PS: Rajouri Garden
State vs. Suraj

29.07.2021

Present: Ld. APP for the State through VC.
IO HC Sandesh Kumar in person.

An application has been filed by IO seeking request for releasing **accused Suraj S/o Phoran Singh.**

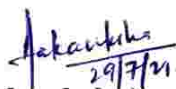
It is submitted by IO that the above accused was arrested in FIR No.18267/2021 u/s 379/411/34 IPC PS Rajouri Garden, wherein he disclosed his involvement in the present case, he was formally arrested in the present FIR on 19.07.2021. During the course of investigation, complainant was served a notice for joining TIP proceedings, however, complainant refused to join the TIP of accused, no recovery would be effected from the accused nor any incriminating evidence was found against accused and thus, prayed to release the accused.

Heard. Perused.

The statement of complainant with respect to refusal to join the TIP proceedings has been perused and order dated 28.07.2021 whereby the TIP proceedings were cancelled on the above statement of the complainant, has also been perused. As per IO, no recovery could be effected from the accused. Since there is no incriminating material on record to charge sheet the above accused, the application is allowed.

Accused Suraj S/o Phoran Singh is directed to be released from JC if not required in any other case. Release warrants of the accused be sent forthwith.

Copy of this order be given dasti to the IO and be sent to accused through concerned Jail Superintendent for intimation.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.98/16
U/s 387/507/465/468/471/120B IPC
PS: Ranhola

29.07.2021

IO has moved an application for issuance of NBW against accused Karambir @ Rinku S/o Raghubir Singh R/o House No.561, gali no.2, Shastri Nagar, Bahadurgarh, Haryana.

Present: Ld. APP for the State through VC.
IO SI Satyavir Singh in person.

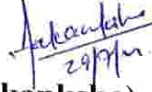
IO has submitted that one accused Amit S/o Raj Kapoor was arrested on 08.02.2016, who gave a statement that he gave a SIM card to co-accused Karambir @ Rinku on the id of another person, that IO tried to apprehend the co-accused Karambir but the house was found to be locked on two occasions, that he is evading arrest and prayed that NBWs be issued against co-accused Karambir @ Rinku.

Heard. Perused.

On the submissions of IO, since the above accused could not be found despite efforts, issue NBWs against **accused Karambir @ Rinku S/o Raghubir Singh R/o House No.561, gali no.2, Shastri Nagar, Bahadurgarh, Haryana.**

Put up on **31.08.2021.**

Copy of order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

29.07.2021

IO has moved an application for issuance of NBW against accused (i) Abhishek @ Shekhu, (ii) Abhishek @ Tara & (iii) Sagar.

Present: Ld. APP for the State through VC.
IO SI Satyavir Singh in person.

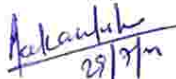
IO has submitted that the accused persons had looted a car by threatening the complainant with pistol, that one of the accused/JCL Bhupender @ Sunny has given a statement that he committed the offence with the above three accused and the looted vehicle is in the possession of above three accused. It is further submitted that NBWs be issued against the above three accused persons as they could not be found despite efforts and are stated to be highly dangerous and in possession of pistols and that even their parentage is unknown.

Heard. Perused.

On the submissions of IO, since the above three accused persons could not be served despite efforts, issue NBWs against accused persons namely (i) **Abhishek @ Shekhu R/o Village Katveda, Delhi** (ii) **Abhishek @ Tara R/o Village Bawana, Delhi & (iii) Sagar R/o Village Firozpur, Bangar, Sonapat, Haryana.**

Put up on **31.08.2021**.

Copy of order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR NO.296/21
U/S 420/467/468/471/120B IPC
PS: MAYAPURI
STATE VS. RAJEEV KUMAR & ORS.

29.07.2021

Present: Ld. APP for the State through VC.
Accused Rajeev Kumar S/o Bhagwant Singh R/o Village Sarkara Chak Rajmal, Tehsil-Dhampur, District-Bijnaur, UP & **accused Azhar Khan** S/o Md. Salim Khan R/o T-5/2301, Arnany Society, Sector-119, Noida, UP, produced after fresh arrest, through VC from CJ-4, Tihar Jail, Delhi. IO / SI Amit Sehrawat in person.

Both the above accused persons have been produced after fresh arrest, through VC since they are already in JC in another FIR No.417/2021 PS Vikas Puri.

Grounds for arrest perused.

An application seeking four days PC remand of the above two accused persons has been moved by the IO. It has been submitted by the IO that the police custody of both the accused persons is necessary for apprehending two other co-accused, recover the cheated money, to obtain details of bank account, to recover fake IDs, to recover computer systems on which fake IDs were made, to unearth the complete conspiracy of the accused persons. It has been further submitted that three car loans were sanctioned by the Complainant/Bank but all the three loan applicants are untraceable and accused Rajiv Kumar being an employee of the said bank have also been found to be involved, both the above two accused persons were interrogated and their disclosure statements were recorded wherein they had disclosed their conspiracy to cheat and defraud Bank of Baroda using fake IDs for obtaining car loans, as per their disclosure fake IDs were created by accused Azhar Khan with the help of Moinuddin and Shahrukh, whereas accused Rajeev used to streamline the loan process at the Bank and used to hand over the Demand Drafts of the alleged car loans to accused Azhar Khan.



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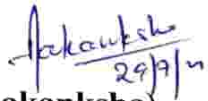
Heard. Perused.

It has been stated that search and recovery has to be made at the instance of the both the accused persons. Disclosure statement of both the accused persons is already on record, which is perused. As per their disclosure statements, accused persons have disclosed that they can recover the fake IDs, the cheated amount of money, fake documents and also know the whereabouts of other two accused Shahrukh and Moinuddin. Some of the recoveries are stated to be effected from Bijnaur, UP. Keeping in view the submissions made by the IO and to facilitate the investigation, three days PC remand of both the accused persons Rajeev Kumar and Azhar Khan is granted.

Accused persons be produced on **01.08.2021** before Ld. Duty MM concerned.

Accused persons be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.61/2021
U/s 356/379/411/34 IPC
PS: Hari Nagar
State vs. Rahul

29.07.2021

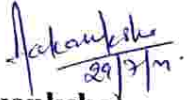
Present: Ld. APP for the State through VC.
HC Vikram Singh in person.
Accused Rahul S/o Prem Pal R/o Juhggi No.111, Sikri Bhatta, Shyam
Nagar, Tilak Nagar, produced after fresh arrest.

Accused Rahul has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued, medical examination of accused was conducted on
28.07.2021 as per the MLC attached wherein no fresh external injury has been found.
In the facts and circumstances of the case, accused Rahul is remanded to JC till
11.08.2021. Accused be produced before Ld. Duty MM concerned on 11.08.2021. JC
warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

BEFORE THE COURT OF LD METROPOLITIAN MAGISTRATE DISTT. TIS
HAZARI COURT, DELHI

Bail Application of 2021

IN THE MATTER OF:-

STATE

VERSUS

RAJESH

FIR NO. 61/2021

U/SEC 356/379/511/3.4 II

P.S. HAZARI NAJAF

APPLICATION FOR BAIL U/S 437 OF CR.P.C. ON BEHALF OF
APPLICANTS/ACCUSED NAMEDLY RAJESH

Most respectfully submitted as under

1. That the petitioner was arrested in the above noted matter on 28/7/21
2. That the present FIR has been registered on false and bogus facts.
3. That the applicant has clean and clear antecedent and is not involved in any other criminal case or nefarious acts and the present case is nothing but a short of blot on his life and career prospects.
4. That the accused is no more required for the investigation purpose and no fruitful purpose would be served by keeping the accused behind the bar.
5. That the accused is residing at the above mentioned address and there is no chance of his absconding from the justice.
6. That there is no public witness in the present matter so the possibility of threatening witnesses does not exit anyhow.
7. Further submitted that the applicant is ready and willing to join investigation and undertakes to present himself before the police or Court as and when required / directed.
8. That the applicant is belonging to a good family and is not a habitual offender. Further the applicant submits that he will not directly or indirectly

To/SHO to report
on 30/7/2021

DM (M) (M)
नवाभार दफ्तरी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
29/7/2021

FIR No.352/21
U/s 33/58 Delhi Excise Act
PS: Kirti Nagar
State vs. Guddu Ali

29.07.2021


Present: Ld. APP for the State through VC.
IO ASI Mange Ram in person.
Mr. Sandeep Nehra, Ld. counsel for applicant/accused Guddu Ali.
Accused Guddu Ali S/o Niwas Ali R/o B-43, Chuna Bhatti, Kirti Nagar,
Delhi, produced after two days PC remand.

Accused Guddu Ali has been produced after two days PC remand granted vide order dated 27.07.2021.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 27.07.2021, 28.07.2021 and 29.07.2021 as per the MLC attached wherein no fresh external injury has been found. In the facts and circumstances of the case, accused Guddu Ali is remanded to JC till **11.08.2021**. Accused be produced before Ld. Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.234/21
U/s 457/380/411/34 IPC
PS: Ranjit Nagar
State vs. Imran & Anr.

29.07.2021

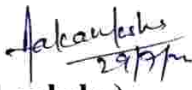
Present: Ld. APP for the State through VC.
IO ASI Jogram in person.
Accused Imran @ Bablu @ Kashmiri S/o Jarin Khan R/o M-104A,
Third Floor, Abdul Fazal Enclave, Jamia Nagar, Delhi and **accused**
Sahjad S/o Mohd. Sardar R/o Flat No.302, Third Floor, Jaipur Vistar,
Part-II, Badarpur, Delhi, produced after one day PC remand.

Accused Imran @ Bablu @ Kashmiri and Sahjad have been produced
after one day PC remand.

An application seeking 14 days JC remand of the accused persons has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued, medical examination of accused persons was
conducted on 28.07.2021 as per the MLCs attached wherein no fresh complaint was
found and on 29.07.2021, wherein no fresh external injury was found on either of the
accused. In the facts and circumstances of the case, accused Imran @ Bablu @
Kashmiri and Sahjad are remanded to JC till **11.08.2021**. Accused persons be
produced before Ld. Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.15488/2021
U/s 379/411/34 IPC
PS: Tilak Nagar
State vs. Sunny & Anr.

29.07.2021

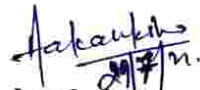
Present: Ld. APP for the State through VC.
IO HC Dhanni Ram in person.
Accused Sunny @ Bachhan S/o Satpal R/o N-698, Mangolpuri, Delhi
and **accused Sagar** S/o Pritam R/o Y-142, Jhuggi Mangolpuri, Delhi,
produced through VC after formal arrest from CJ-1, Tihar Jail, Delhi.

Accused Sunny @ Bachhan and Sagar have been produced after formal arrest from CJ-1, Tihar Jail, Delhi.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, accused Sunny @ Bachhan and Sagar are remanded to JC till **11.08.2021**. Accused persons be produced before Ld. Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.433/2021
U/s 379/411 IPC
PS: Paschim Vihar
State vs. Parkash

29.07.2021

Present: Ld. APP for the State through VC.
IO ASI Jai Kishan in person.
Accused Parkash @ Sunil S/o Ram Singh R/o House No.B-149, Bagdi
Mohalla, Nizampur, Delhi, produced through VC after formal arrest
from CJ-2, Tihar Jail, Delhi.

Accused Parkash @ Sunil has been produced after formal arrest from
CJ-2, Tihar Jail, Delhi.

An application seeking 14 days JC remand of the accused persons has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, accused
Parkash @ Sunil is remanded to JC till **11.08.2021**. Accused be produced before Ld.
Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.1033/2021
U/s 379/411 IPC
PS: Paschim Vihar East
State vs. Rishabh @ Belora

29.07.2021

Present: Ld. APP for the State through VC.
ASI Jai Kishan on behalf of IO/ASI Rajbir in person.
Accused **Rishabh @ Belora** S/o Sundar Lal @ Kundan Lal R/o Quarter No.4/3, 100 Qtr., Tank Road, Karol Bagh, Delhi, stated to be in Tihar Jail in another case.

An application is moved by ASI Jai Kishan on behalf of IO requesting for interrogation and formal arrest of accused Rishabh @ Belora, who is stated to be lodged in Tihar Jail in DD No.114A dated 27.07.2021 u/s 41 (1) (d) & 102 CrPC, PS Mangol Puri.

It has been submitted by IO that the accused is in JC since 28.07.2021 in DD No.114A dated 27.07.2021 u/s 41 (1) (d) & 102 CrPC, PS Mangol Puri, wherein he has disclosed his involvement in the present case and prayed for interrogation and formal arrest of the above accused.

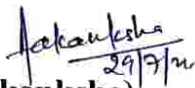
Heard. Perused.

As per the General Diary Entry, bike TVS Apache, stated to be the case property in the present case, has been recovered. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.204/2021
U/s 356/379 IPC
PS: Punjabi Bagh
State vs. Jai Kumar Singh

29.07.2021 (At 03:30 pm)

Present: Ld. APP for the State through VC.
IO SI Sudeep Punia in person.
Accused **Jai Kumar Singh @ Jai Singh** S/o Kishan Pal Singh R/o
Village Gokula, PS Nawab Ganj, District Gonda, UP, produced after 06
days JC remand through VC from CJ-9, Tihar Jail, Delhi.

Accused has been produced after 06 days JC remand.

An application seeking two days PC remand of the accused has been
moved by the IO. It has been submitted by the IO that the police custody of the
accused Jai Kumar Singh @ Jai Singh is required for recovery of gold chain from
Muthoot Finance.

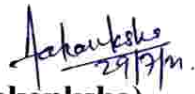
Heard. Perused.

It has been stated that search and recovery has to be made from Muthoot
Finance Delhi, at the instance of accused qua which his disclosure statement is
already on record. Keeping in view the submissions made by the IO and to facilitate
the investigation, one day PC remand of accused Jai Kumar Singh @ Jai Singh is
granted.

Accused be produced on 30.07.2021 before Ld. Duty MM concerned.

Accused be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.221/2021

U/s 379 IPC

PS: Maya Puri

State vs. Bantu & Ors.

29.07.2021

Present: Ld. APP for the State through VC.
IO ASI Inder Pal in person.
Accused (i) Bantu @ Ravi S/o Late Sh. Manoj R/o Mohalla,
Naulakhha, Sadar Bazar, Agra, UP **(ii) Vinod @ Bali** S/o Late Sh.
Suresh Mandal R/o Village Pali Thana, Pali Darbhanga, Bihar and **(iii)**
Rajesh Rathor S/o Late Sh. Sita Ram R/o Mandaur, PS Mandaur,
District Jalaur, UP, all stated to be in Tihar Jail in another case.

An application is moved by IO ASI Inder Pal requesting for interrogation and formal arrest of all the above three accused persons, who are stated to be lodged in Tihar Jail in FIR No.583/2021 u/s 25/54/59 Arms Act, PS Okhla Industrial Area.

It has been submitted by IO that all the accused persons are in JC since 28.07.2021 in FIR No.583/2021 u/s 25/54/59 Arms Act, PS Okhla Industrial Area, wherein they disclosed their involvement in the present case and prayed for interrogation and formal arrest of the above accused persons


Heard. Perused.

Disclosure statements are annexed with the case diary. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused persons as per rules. If required after interrogation, IO may arrest the accused persons as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.311/2021
U/s 33/38/58 Delhi Excise Act
PS: Maya Puri
State vs. Raja & Ors.

29.07.2021

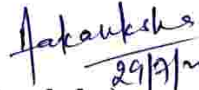
Present: Ld. APP for the State through VC.
IO ASI Rajender in person.
Accused (i) **Raja** S/o Kartar Singh, (ii) **Sanjay Chaudhary** S/o Shyam
and (iii) **Sarwan Kumar** S/o Satish Kumar, produced after fresh arrest.
Mr. Mohit Gulati, Ld. counsel on behalf of accused Sanjay Chaudhary.

Accused Raja, Sanjay Chaudhary and Sarwan Kumar have been produced after fresh arrest.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused persons was conducted on 29.07.2021 as per the MLC attached. In the facts and circumstances of the case, accused Raja, Sanjay Chaudhary and Sarwan Kumar are remanded to JC till **11.08.2021**. Accused persons be produced before Ld. Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.707/2021

U/s 33 Delhi Excise Act & 188/269/270 IPC & 4/6/21/24 COPTA

PS: Punjabi Bagh

State vs. Deepak MATHUR

29.07.2021

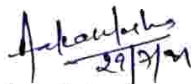
Present: Ld. APP for the State through VC.
IO SI Ajay Kumar in person.
Accused Deepak Mathur S/o Mahender Mathur R/o Flat No.72,
Mukherjee Park, Tilak Nagar, Delhi, produced after fresh arrest.

Accused Deepak Mathur has been produced after fresh arrest.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused was conducted on 29.07.2021 as per the MLC attached wherein no fresh complaint was stated. In the facts and circumstances of the case, accused Deepak Mathur is remanded to JC till **11.08.2021**. Accused be produced before Ld. Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.591/2021
U/s 25/54/59 Arms Act
PS: Tilak Nagar
State vs. Lakhwinder Singh & Ors.

29.07.2021


Present: Ld. APP for the State through VC.
IO ASI Rajender in person.
Accused (i) **Lakhwinder Singh @ Situ (produced in muffled face)** S/o
Yadvinder Singh, (ii) **Ronit @ Nodi (produced in muffled face)** S/o
Biddu and (iii) **Rishabh** S/o Subhash, produced after fresh arrest.
Mr. U. K. Giri, Ld. counsel for accused Rishabh.

Accused Lakhwiinder Singh @ Situ, Ronit @ Nodi and Rishabh have been produced after fresh arrest.

An application seeking 14 days JC remand of the accused persons has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued, medical examination of accused persons was conducted on 28.07.2021 as per the MLC attached wherein no fresh external injury was found. In the facts and circumstances of the case, accused Lakhwiinder Singh @ Situ, Ronit @ Nodi and Rishabh are remanded to JC till **11.08.2021**. Accused persons be produced before Ld. Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.6350/2020
U/s 379/411 IPC
PS: Hari Nagar
State vs. Abdul Kalam

29.07.2021

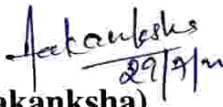
Present: Ld. APP for the State through VC.
IO ASI Ravish in person.
Accused Abdul Kalam @ Gudda S/o Md. Hasan Ansari, R/o RZ-13,
Gali No.12, Durga Park, Sagarpur, Delhi, produced through VC after
formal arrest from CJ-2, Tihar Jail, Delhi.

Accused Abdul Kalam @ Gudda has been produced after formal arrest
from CJ-2, Tihar Jail, Delhi.

An application seeking 14 days JC remand of the accused persons has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, accused
Abdul Kalam @ Gudda is remanded to JC till **11.08.2021**. Accused be produced
before Ld. Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

IN THE COURT OF SH. MANISH JAIN, LD. M.M. TIS HAZARI, DELHI.

In the matter of :

State

Vs. Deepak Mathur

S/o Sh. Mahender Mathur

R/o A-6A, Ground Floor 72A

~~Block No. 12, DDA Flats, Chanakya Park, Mayapuri, New Delhi~~

Tilak Nagar, Delhi.

FIR No: 0707/2021

U/S: 33 Excise Act. R/W Sec.

186/269/270 IPC

P.S.: Punjabi Bagh

State / Do to report
in session

Dr. M. N.

महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi

APPLICATION ON BEHALF OF THE ACCUSED DEEPAK MATHUR
FOR GRANT OF BAIL.

24/11/2021

Most Respectfully Showeth:

1. That the applicant is the permanent resident of the aforesaid address and has never been implead in any criminal case of any nature.
2. That the applicant has been falsely implicated in the present matter and the alleged recovery has been planted on the applicant/accused .
3. That the applicant has nothing to do with the alleged recovery which is planted upon the accused.

IN THE COURT OF HON'BLE DUTY METROPOLITAN DUTY
METROPOLITAN MAGISTRTE, WEST DISTT. THC DELHI.

In re:-

State

vs

Rishab

s/o Shri Subhash Gohar
r/o H.No.85, T.C. Camp
Tagore Garden, New Delhi-110027

P.S. Tilak Nagar

FIR No. 91/2021

u/s 379 / 411 / 356 / 34 IPC

r/w Sec. 25/54/59 Arms Act.

Application u/s 437 Cr.P.C. on behalf of the
abovenamed accused: Rishab for grant of bail.

Respectfully Showeth:-

1. That the applicant/ accused was arrested by the police of PS: Tilak Nagar, New Delhi in the aforesaid case. Nothing incriminating has been recovered from him.
2. The accused has no concern or connection with the alleged offence.
3. He is not a previous convict and is r/o Delhi and has his roots in the society and there is no apprehension of his absconding or misusing the bail.

Sto/fo. to report
a/30/12/21
↓
DMM/W
महानगर दण्डाधिकारी महिला न्यायालय-05
MM Mahila Court-05
तीस हजारी न्यायालय, दिल्ली
Tis Hazari Courts, Delhi
29/12/21

FIR No.137/2021
U/s 379/356/34 IPC
PS: Ranjit Nagar
State vs. Sameer Khan

29.07.2021

Present: Ld. APP for the State through VC.
IO ASI Bhupender Mehra in person.
Accused Sameer Khan S/o Zarib Khan R/o Haziba Ki Gali, Jawai Band,
Biralpur, PS Sumer Pur, District Pali, Rajasthan, produced from CJ-1,
Tihar Jail, Delhi, through VC.

Accused Sameer Khan has been produced from JC in terms of order dated 14.07.2021 passed by Ld. Duty MM, West, THC, Delhi, wherein it was observed that the first production of the accused in the present FIR is yet to be done despite him being arrested on 06.07.2021.

An application seeking 14 days JC remand of the accused has been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature and investigation is continued. In the facts and circumstances of the case, JC remand of accused Sameer Khan is extended till **11.08.2021**. Accused be produced before Ld. Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.274/2021
U/s 379/411 IPC
PS: Khyala
State vs. Rohit @ Karan

29.07.2021

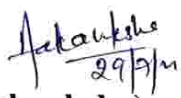
Present: Ld. APP for the State through VC.
IO HC Jasvir Singh in person.
Accused Rohit @ Karan S/o Pati Ram R/o B-3/5, 12.5 Gaj, Raghubir Nagar,
Delhi, produced after formal arrest at PS: Khyala.

Accused Rohit @ Karan has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, accused
Rohit @ Karan is remanded to JC till **11.08.2021**. Accused be produced before Ld.
Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.278/2021
U/s 379/411 IPC
PS: Khyala
State vs. Rohit @ Karan

29.07.2021

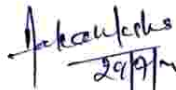
Present: Ld. APP for the State through VC.
IO HC Jasvir Singh in person.
Accused Rohit @ Karan S/o Pati Ram R/o B-3/5, 12.5 Gaj, Raghubir Nagar,
Delhi, produced after formal arrest at PS: Khyala.

Accused Rohit @ Karan has been produced after formal arrest.

An application seeking 14 days JC remand of the accused has been
moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, accused
Rohit @ Karan is remanded to JC till **11.08.2021**. Accused be produced before Ld.
Duty MM concerned on 11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.407/2021
U/s 377/323/506/120B/34 IPC
PS: Hari Nagar
State vs. Deepak & Ors.

29.07.2021

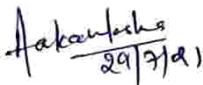
Present: Ld. APP for the State through VC.
IO ASI Ravish in person.
Accused (i) **Deepak S/o Mukesh**, (ii) **Deepak @ Tilu S/o Ashok**
and (iii) **Dharmender @ Dharma S/o Chandrika**, produced through VC
after formal arrest from CJ-3, Tihar Jail, Delhi.

Accused Deepak, Deepak @ Tilu and Dharmender @ Dharma have
been produced after formal arrest from CJ-3, Tihar Jail, Delhi.

An application seeking 14 days JC remand of the accused persons has
been moved by the IO. Heard. Perused.

Grounds for remand are made out as the allegations are serious in nature
and investigation is continued. In the facts and circumstances of the case, accused
Deepak, Deepak @ Tilu and Dharmender @ Dharma are remanded to JC till
11.08.2021. Accused persons be produced before Ld. Duty MM concerned on
11.08.2021. JC warrants be prepared.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

DD No.97 dated 28.07.2021
State vs. Rohit @ Karan
Kalandra u/s 41.1.(D) CrPC PS: Khyala
& FIR No.684/2021; U/s 379/411 IPC; PS: Nangloi

29.07.2021

Present: Ld. APP for the State through VC.
HC Ram Chander on behalf of IO/HC Dharamvir in person.
Accused Rohit @ Karan S/o Pati Ram R/o B-3/5, 12.5 Gaj, Raghubir Nagar,
Delhi, has been produced after fresh arrest.

HC Ram Chander PS Khyala has moved an application to dispose off
kalandra.

IO has submitted that the scooty in question as well as three mobile
phones have been recovered by him from the area of PS Khyala which was in the
possession of accused and information in this regard has been given in PS Nangloi
and Tilak Nagar and prayed to dispose off the kalandra.

At this stage, **IO/HC Balraj** from PS Nangloi, who is present before the
Court and has moved an application for interrogation and formal arrest of accused
Rohit @ Karan.

Heard. Perused.

IO is granted permission to interrogate the accused and investigate the
case and accused be produced after 15 minutes.

Aakanksha
29/7/21
(Aakanksha)

Duty MM/West/Delhi/29.07.2021

Contd...2/-

-2-

After 15 minutes

Present: Ld. APP for the State through VC.
HC Ram Chander on behalf of IO/HC Dharamvir in person.
Accused Rohit @ Karan S/o Pati Ram R/o B-3/5, 12.5 Gaj, Raghbir Nagar,
Delhi in person produced by IO/HC Balraj from PS Nangloi.

Formal arrest of the accused has been made by IO HC Balraj.

At this stage, an application seeking 14 days JC remand of the accused has
been moved by IO PS Nangloi.

It has been submitted by the IO that the judicial custody of the accused is
required to conduct proper investigation of the offence.

Keeping in view the submission made by the IO, accused is remanded to JC
till 11.08.2021. Accused be produced before the concerned Court on **11.08.2021**.

In view of the aforesaid, kalandra stands disposed of.

Copy of the order be given dasti to both the IOs as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

DD No.97 dated 28.07.2021
State vs. Rohit @ Karan
Kalandra u/s 41.1.(D) CrPC PS: Khyala
& e-FIR No.015389/2021; u/s 379 IPC; PS Tilak Nagar

29.07.2021

Present: Ld. APP for the State through VC.
HC Ram Chander on behalf of IO/HC Dharamvir in person.
Accused Rohit @ Karan S/o Pati Ram R/o B-3/5, 12.5 Gaj, Raghbir
Nagar, Delhi, has been produced after fresh arrest.

HC Ram Chander PS Khyala has moved an application to dispose off
kalandra, which has been disposed of vide separate order passed today itself.

At this stage, **IO HC Rameshwar** from PS Tilak Nagar, who is present
before the Court and has moved an application for interrogation and formal arrest of
accused Rohit @ Karan.

Heard. Perused.

IO is granted permission to interrogate the accused and investigate the
case and accused be produced after 15 minutes.

Aakanksha
29/7/21
(Aakanksha)

Duty MM/West/Delhi/29.07.2021

Contd...2/-

DD No.97 dated 28.07.2021
State vs. Rohit @ Karan
Kalandra u/s 41.1.(D) CrPC PS: Khyala
& e-FIR No.015389/2021; u/s 379 IPC; PS Tilak Nagar

-2-

After 15 minutes

Present: Ld. APP for the State through VC.
HC Ram Chander on behalf of IO/HC Dharamvir in person.
Accused Rohit @ Karan S/o Pati Ram R/o B-3/5, 12.5 Gaj, Raghbir
Nagar, Delhi in person produced by IO/HC Rameshwar from PS Tilak
Nagar.

Formal arrest of the accused has been made by IO HC Rameshwar.

At this stage, an application seeking 14 days JC remand of the accused has
been moved by IO PS Tilak Nagar.

It has been submitted by the IO that the judicial custody of the accused is
required to conduct proper investigation of the offence.

Keeping in view the submission made by the IO, accused is remanded to JC
till 11.08.2021. Accused be produced before the concerned Court on **11.08.2021**.

**Kalandara has already been disposed of vide separate orders passed
today itself.**

Copy of the order be given dasti to both the IOs as prayed for.

Aakanksha
29/7/21

(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.14561/2019

U/s 379 IPC

PS: Nihal Vihar

State vs. Tamulatatti Srinivas @ Anna

29.07.2021

Present: Ld. APP for the State through VC.
IO HC Pardeep in person.
Accused Tamulatatti Srinivas @ Anna S/o Sivajah, stated to be in
CJ-10, Tihar Jail, produced through VC.

An application is moved by IO HC Pardeep requesting for interrogation and formal arrest of accused Tamulatatti Srinivas @ Anna, who is stated to be lodged in Tihar Jail in FIR No.305/2021 u/s 20/25/29 NDPS Act PS Dwarka South.

It has been submitted by IO that the accused is in JC since 25.06.2021 in FIR No.305/2021 u/s 20/25/29 NDPS Act PS Dwarka South, wherein he has disclosed his involvement in the present case and a car (case property in the present case) has been recovered from his possession and prayed for interrogation and formal arrest of the above accused.

Heard. Perused.

General Diary Entry No.43A dated 11.07.2021 has been perused, wherein an intimation has been given to PS Nihal Vihar with respect to the recovery of case property. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.

Aakanksha
29/7/21
(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.24475/2020

U/s 379 IPC

PS: Nihal Vihar

State vs. Javed

29.07.2021

Present: Ld. APP for the State through VC.
IO HC Pardeep in person.
Accused Javed S/o Aslam, stated to be in CJ-09, Tihar Jail, produced through VC.

An application is moved by IO HC Pardeep requesting for interrogation and formal arrest of accused Javed, who is stated to be lodged in Tihar Jail in FIR No.1187/2021 u/s 379/411 IPC PS Bindapur.

It has been submitted by IO that the accused is in JC since 17.07.2021 in FIR No.1187/2021 u/s 379/411 IPC PS Bindapur, wherein he has disclosed his involvement in the present case and a scooty (case property in the present case) has been recovered from his possession and prayed for interrogation and formal arrest of the above accused.

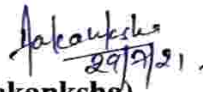
Heard. Perused.

General Diary Entry No.77A dated 18.07.2021 has been perused, wherein an intimation has been given to PS Nihal Vihar with respect to the recovery of case property. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused, who is stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.449/2021
U/s 379/356/34 IPC
PS: Nihal Vihar
State vs. Deepak & Ors.

29.07.2021

Present: Ld. APP for the State through VC.
IO HC Pardeep Kumar in person.
Accused (i) **Deepak @ Shashikant** S/o Ramakant (produced from CJ-3 Tihar Jail through VC), (ii) **Pankaj @ Langra** S/o Jagdish (produced from CJ-5 Tihar Jail through VC), and (iii) **Sagar @ Hudda** S/o Subhash (produced from CJ-5 Tihar Jail through VC).

An application is moved by IO HC Pardeep requesting for interrogation and formal arrest of the above three accused persons, who are stated to be lodged in Tihar Jail in FIR No.653/2021 u/s 392/411/34 IPC PS Nihal Vihar.

It has been submitted by IO that the accused persons are in JC since 13.07.2021 in FIR No.653/2021 u/s 392/411/34 IPC PS Nihal Vihar. wherein they have disclosed their involvement in the present case and mobile phone (case property of the present case) has been recovered at the instance of accused Deepak and prayed for interrogation and formal arrest of the above accused persons


Heard. Perused.

Disclosure statements of the accused persons are annexed with the case diary. As per the seizure memo, mobile phone has been recovered from the possession of accused Deepak. Considering the above facts, the application is allowed. IO is granted permission to interrogate the above accused persons, who are stated to be lodged in Tihar Jail.

Jail Superintendent Tihar Jail is directed to allow IO to interrogate the above accused as per rules. If required after interrogation, IO may arrest the accused as per applicable guidelines for fresh arrest and produce him within 24 hours before Ld. Duty MM.

Application is disposed of accordingly.

Copy of this order be given dasti to the IO.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021

FIR No.608/2021
U/s 382/34 IPC
PS: Nihal Vihar
State vs. Irfan

29.07.2021

Present: Ld. APP for the State through VC.
IO SI Rakesh Kumar in person.
Accused **Irfan** S/o Sirdar Ali produced after fresh arrest.

Accused has been produced after fresh arrest. Grounds for arrest perused. Accused has been medically examined.

An application seeking two days PC remand of the accused has been moved by the IO. It has been submitted by the IO that the police custody of the accused Irfan is required for apprehending two co-accused Tayyab and Abbas from Rajasthan and Haryana respectively.

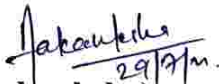
Heard. Perused.

Disclosure statement of accused Irfan is already on record, wherein he has given his statement that he alongwith other co-accused took out Rs.60,000/- from ATM illegally and the same was distributed amongst themselves and that he know the whereabouts of co-accused Tayyab (Gandhola Village) and Abbas (Nuh, Haryana). Keeping in view the submissions made by the IO and to facilitate the investigation, two days PC remand of accused Irfan is granted.

Accused be produced on 31.07.2021 before Ld. Duty MM concerned.

Accused be medically examined as per rules.

Copy of the order be given dasti to the IO as prayed for.


(Aakanksha)
Duty MM, West,
THC, Delhi/29.07.2021